N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022, 11.07.2022, 25.07.2022, 01.08.2022, 05.09.2022 and 15.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Friday**, **16.09.2022** :

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **R. V. GHUGE** AND The Hon'ble Shri Justice **ARUN R. PEDNEKER** **(COMMERCIAL APPELLATE DIVISION BENCH)**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions of even years. (B) Civil Public Interest Litigations. (C) Letters Patent Appeals. (D) Contempt Petitions. (E) Direct and Indirect Tax Appeals. (F) Civil Writ Petitions arising out of Tax Laws. **(G) Civiil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Aurangabad Bench.**

By Order,

High Court, Appellate Side)
Bombay.)
Date : 15th September 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)